

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.582
TO BE ANSWERED ON 18.11.2016

ADOPTION OF ORPHANED CHILDREN

582: SHRI NANA PATOLE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) whether the Government has taken note that irregularities are committed by orphanages in the matter of adoption of orphaned children by issueless couples;
- b) if so, the details thereof indicating number of complaints reported in this regard during the last three years and the current year, State/UT-wise;
- c) whether the children are being handed over by the orphanages to such issueless couples who did not apply online and are unregistered and if so, the details thereof; and
- d) the action taken by the Government against the orphanages for not following the guidelines issued by Government?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (d): The primary responsibility of managing the affairs of Specialised Adoption Agencies (SAAs) vests with the State Government/UT Administration concerned. Central Adoption Resource Authority (CARA) refers the matters to the States/UTs concerned, for suitable action including suspension / revocation of the recognition of SAA whenever cases of irregularities by SAAs come to their notice. Online registration of Prospective Adoptive Parents (PAPs) for adoption has started in August, 2015 and since then, all adoptions under Juvenile Justice (Care and protection of Children) Act, 2000/2015 are being processed through the online referral system of Child Adoption Resource Information and Guidance System (CARINGS).
